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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 19/2015, IA Nos.25172-173/2015

THE SCOTCH WHISKY ASSOCIATION ..... Petitioner

Through: Mr. Sudhir Chandra, Sr. Adv. with  
Mr. Pravin Anand, Mr. Shrawan Chopra  
& Mr. Vibhav Mittal, Advs.

versus

OASIS DISTILLERIES LIMITED & ORS. .... Respondents

Through: Mr. H.P.Singh, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE NAJMI WAZIRI**

**ORDER**

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**22.12.2015**

The Court would note that as per the legislation of the United Kingdom i.e. Scotch Whisky Regulation 2009, '*Blended Scotch Whisky*' means "*a blend of one or more Single Malt Scotch Whiskies with one or more Single Grain Scotch Whiskies*" and UK Regulations have been duly incorporated in the registration certificate and is also otherwise acknowledged in the EU Regulation No.110/2008.

An undertaking has been filed by the respondents in terms of this Court's order dated 09.12.2015 by Mr. Gaurav Malhotra, Director of all the three companies.

In the circumstances, nothing survives in the matter. The undertaking is taken on record. The suit is decreed in terms of the prayers in para 62(i) and (ii). The respondents shall be bound by the undertaking. The interim orders stand duly superseded after this

order.

Mr. H.P.Singh, the learned counsel for the respondents submits, upon instructions, that the respondents shall withdraw their trade mark application No.1691168.

Court fees be refunded as per Rules. However, Rs.20,000/- shall be paid to the Delhi High Court Mediation and Conciliation Centre.

The suit is disposed off accordingly.

**NAJMI WAZIRI, J**

**DECEMBER 22, 2015/ak**